

ANDHRA PRADESH MUNICIPALITIES (FUNCTIONING OF THE COMMITTEE) RULES, 1969

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In exercise of the powers conferred by clause (a) of sub-section (2) of Section 326, read with Section 74 of the Andhra Pradesh Municipalities Act, 1965 (Act 6 of 1965), the Governor of Andhra Pradesh hereby makes the following rules relating to the functioning of the Committee constituted under Section 74 of the Act, the same having been previously published at pages 154-157 of Rules Supplement to Part I of the Andhra Pradesh Gazette, dated the 23rd May, 1968 as required by clause (a) of sub-section (1) of Section 327 of the said Act.

<u>1.</u>.:-

There rules may be called the Andhra Pradesh Municipalities (Functioning of the Committee) Rules, 1969.

<u>2.</u> . :-

In these rules, the words and expressions used but not defined shall have the meaning assigned to them in the Andhra Pradesh Municipalities Act, 1965 (hereinafter called the Act). <u>3.</u>.:-

Selection of candidates for the preparation of a panel in respect of the posts of officers and employees sanctioned under Section 73 of the Act, the pay or the maximum pay of which exceeds eighty rupees per mensem, shall be made by a Committee consisting of Director of Municipal Administration, concerned Head of the Department and the President of the Chamber of Municipal Chairperson (hereinafter called the committee).

<u>4.</u>.:-

The Director of Municipal Administration shall be the Chairman of the Committee and he shall convene the meetings of the Committee.

<u>5.</u>.:-

The quorum for a meeting of the Committee shall be two, but the Chairman may adjourn any business at a meeting if he is of the opinion that it cannot conveniently be transacted owing to the nonattendance of any member.

<u>6.</u>.:-

All decisions of the Committee shall be recorded in such manner as the committee may decide. It shall be open to any member who dissent from a decision to record his dissent and if he thinks fit, also to record his reasons for such dissent.

<u>7.</u>.:-

There shall be four Zones in the State for the purpose of recruitment to the posts of Municipal officers and employees specified in Rule 3 as indicated below and the meetings of the Committee shall be conducted at the centres (Stations) noted against each zone:-

<u>8.</u>.:-

(1) The Chairperson, Municipal Council, shall furnish a statement on the 1st January of every year to the Chairperson of the Committee of the estimated number of vacancies in posts, the pay or the maximum pay of which exceeds Rs. 80 p.m. and which are to be filled up during the financial year commencing from the April next.

(2) The Chairperson, Municipal Council, shall also furnish the names with service particulars of the Municipal Officers and employees who are eligible for appointment to each category of the post. In respect of vacancies to be filled up by direct recruitment, he shall call for list of candidates of this purpose from the Employment Exchange, concerned and forward the list to the Chairperson of the Committee. He shall also include in that list the names of persons who are appointed temporarily under Rule 14 for consideration of the Committee.

(3) In case the Employment Exchange fails to send the list of candidates for three consecutive calls, the Chairperson, Municipal Council shall invite applications by advertisement through the Newspapers circulating in the district and municipality after giving the particulars as to the number of vacancies to be filled and the qualifications prescribed for each post. On receipt of the applications, the Chairperson, Municipal Council, shall forward the same to the Chairperson of the Committee with a covering letter indicating the list of candidates who are qualified for the post.

(4) Notwithstanding anything contained in this rule, the Chairperson, Municipal Council shall, within one month from the date of commencement of these rules, submit the names of all persons appointed on temporary basis for the vacancies that have arisen from the 2nd April., 1965 till that date with all their qualifications and date of their appointments. The Committee shall consider the suitability of such candidates for regular appointments and pass such orders as it deems fit. The executive committee concerned shall take action in respect of these temporary appointments according to the decision communicated by the committee.

<u>9.</u>.:-

After receipt of statements from all the Chairmen, Municipal Councils in the zone, the Chairperson of the Committee shall call for the names of the probationers, if any, in the municipality who have commenced probation before 2nd April, 1965 (i.e., the date on which the Act has come into force) in each category. The Committee shall prepare the panel municipality-wise to the posts to be filled up by the promotion in accordance with the rules- relating to the recruitment to those categories for the time being in force.

10. . :-

For appointments to the posts to be filled up by direct recruitment separate panels shall be prepared municipality-wise from the lists received under Rule 8. The selection of the candidates shall be based on the academic qualifications, the comparative merit and additional qualifications, if any. The Committee shall also observed the rules of representation to the members of Scheduled Castes, Scheduled Tribes and the socially and educationally Backward Classes or Physically handicapped for the time being in force.

<u>11.</u> . :-

(1) The Committee shall arrange in the order of merit for each municipality the names of the candidates selected and forward the list of such candidates the Chairperson of the Municipal Council concerned.

(2) The Executive Committee of the Municipal Council shall fill up all the posts, the pay or the maximum pay of which exceeds Rs. 80 p.m. from the list so approved and furnished by the Committee.

(3) While making the appointments the Executive Committee shall follow the order of seniority of each candidate as assigned to them by the Committee.

<u>12.</u> . :-

No names included in the list of candidates shall be deleted from the list without the previous approval of the Committee.

<u>13.</u> . :-

In respect of the matters for which no provision is made either in the Act or in these rules, the Committee may regulate its proceedings in such manner as it thinks fit.

<u>14.</u>.:-

Where it is necessary, in the interest of administration, to fill up immediately a vacancy without waiting for the list from the Committee, the Chairperson, Municipal Council shall call for the candidates from Employment Exchange and the Executive Committee may appoint temporarily without rights over the post until a person appointed in accordance with Rule 11. Such temporary appointment shall in no case exceed three months on each occasion, and shall at once be reported to the Chairperson of the Committee and also a copy sent thereof to the concerned Head of the Department.

<u>15.</u>.:-

Notwithstanding anything contained in these rules, the Government shall have to revise in any manner they consider suitable, the panel prepared by the Committee.